CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 5/MP/2026

Subject	:	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Seventy-Nine Lakhs Fifty Thousand Two Hundred Eighty Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.
Petitioner	:	Chhattisgarh State Power Distribution Company Limited (CSPDCL)
Respondents	:	NTPC Vidyut Vyapar Nigam Limited (NVVNL) and Anr.
Date of Hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Abhinav Kardekar, Advocate, CSPDCL Shri Ayush Singh, Advocate, CSPDCL Ms. Swapna Seshadri, Advocate, NVVNL Ms. Ritu Apurva, Advocate, NVVNL Shri K S Badrinathan, Advocate, NVVNL Ms. Pragya Pushkar, Advocate, NVVNL Shri Prabhas Bajaj, Advocate, KSEBL Shri Rithvik Mathur, Advocate, KSEBL Shri Harsh Chauhan, Advocate, KSEBL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of arguing counsel. The learned counsel for the Respondents did not oppose such request. Accordingly, the matter was adjourned.

2. The matter will be listed for the hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)